

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 77/2016

**IN THE MATTER OF:**

EMAAR MGF Land Pvt. Ltd.,  
MGF Development Ltd.

.....Petitioner

**SECTION : UNDER SECTION 391(2) & 394 of the Companies Act**

Order delivered on 24.07.2017

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**Deepa Krishan**  
**Hon'ble Member (T)**

**For the Petitioner(s) : Shri U.K. Chaudhary, Senior Advocate**  
**Shri Rohan Jaitley, Shri Himanshu Vij, Shri Rajeev**  
**K. Goel & Ms. Manish Chaudhary, Advocates**

**For the Respondent(s) : Shri Abhinav Vashisth, Senior Advocate**  
**Shri Mohit Jolly and Shri Pranay Agrawala, Advocates**  
**Shri C. Balooni, Company Prosecutor**

**ORDER**

On the request made by the learned counsel for the petitioner and applicant in C.A. No. 147/2017, the hearing is deferred to 02.08.2017.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

24.07.2017  
Vineet